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IN THE CENTRAL ADMINISTRATIVE TIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.No.1111/96

Date of decision: 27.2.97

Between:

N.Ramakrishna

.. Applicant

And

1. Secretary to Govt. of India,
M/o Communication,
D/o Telecommunications,
New Delhi.
2. Desk Officer (Vig. II)
West Block No.I,
Wing No.II, Ground Floor,
R.K.Puram, New Delhi.
3. Chief General Manager,
Telecommunications,
Advanced Level Telecom
Training Centre,
Gaziabad, ~~U.P.~~
Uttar Pradesh.
4. Chief General Manager,
Telecommunications,
A.P.Circle, Hyderabad.
5. Sri K.K.Kulashrestha,
Ast. Director General (DI)
Dept. of Telecom,
R.K.Puram, New Delhi.

... Respondents

Mr. K.Lakshmi Narasimha

.. Counsel for applicant

Mr. V.Bhimanna, ACGSC

.. Counsel for respondents

CORAM

HON'BLE SHRI JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Oral Order (per Hon'ble Shri Justice M.G.Chaudhari, VC)

The O.A. is filed against issuance of the charge memo dated 4.8.94. However, by this time the disciplinary enquiry has been completed and the Enquiry Officer has submitted his report to the disciplinary authority in January 1997. Final orders have not been passed owing to the pendency of the O.A. Since the enquiry has reached the final stage no fruitful purpose will be served by proceeding with

W.R.

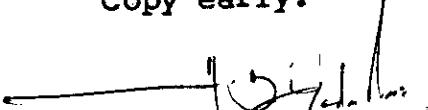
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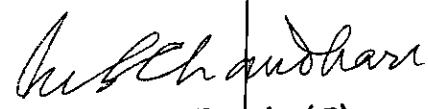
this O.A. at this stage. In the event of the applicant being required to challenge the order of the disciplinary authority when passed, the grounds urged in the OA for contending that the charge memo was vitiated will always be open to be agitated as the OA has been filed at an interlocutory stage.

2. We therefore direct the disciplinary authority to proceed to pass the final orders on the disciplinary enquiry most expeditiously and preferably within a period of 4 weeks from the date of receipt of a copy of this order. The applicant will be at liberty to pursue his remedies in accordance with the disciplinary rules and law in the event of being aggrieved by the order of the disciplinary authority when passed.

3. The learned counsel for the applicant submits that the OA may be disposed of as not pressed. OA is accordingly disposed of as not pressed.

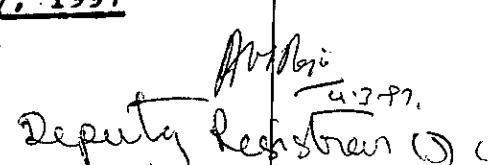
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H. Rajendra Prasad
Member (Admve.)


M.G. Chaudhari (J)
Vice Chairman

27th February, 1997

vm


Deputy Registrar (O.C.)
4.7.97

O.A.1111/96

To

1. The Secretary to Govt. of India,
Ministry of Communication,
Dept. of Telecommunications,
New Delhi.
2. The Desk Officer (Vig.II)
West Block No.I
Wing No.II, Ground Floor,
R.K.Puram, New Delhi.
3. The Chief General Manager,
Telecommunications, Advanced Level Telecom
Training Centre, Gaziabad, Uttar Pradesh.
4. The Chief General Manager,
Telecommunications, A.P.Circle, Hyderabad.
5. One copy to Mr. K.Lakshminarasimha, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

p.s.m.

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I COURT

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CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 27 - 2 - 1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

O.A.No. 1111 in 196

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

